

CENTRAL ADMINISTRATIVE TRIBUNAL
ERNAKULAM BENCH

O.A.534 of 1995

Monday this the 29th day of May, 1995.

CORAM

HON'BLE MR.JUSTICE CHETTUR SANKARAN NAIR, VICE CHAIRMAN
HON'BLE MR. P.V.VENKATAKRISHNAN, ADMINISTRATIVE MEMBER

K.Karunakaran Pillai
M.E.S./356403 Electrician,
Garrison Engineer,
E/M2, Cochin.4.

.... Applicant

(By Advocate Mr. K.Balakrishnan)

Vs.

1. Chief Engineer,
Military Engineering Service,
Naval Base PO, Cochin.4.

2. The Commander Works Engineer,
Military Engineering Service,
Naval Base, Cochin.4.

.... Respondents

(By Advocate Mr. T.P.M. Ibrahim Khan, SCGSC)

O R D E R

CHETTUR SANKARAN NAIR(J), VICE CHAIRMAN

Applicant who was reinstated after suspension on 17.6.94 seeks appropriate orders regarding the period of suspension. We find that he has made A5 representation and that the same is pending consideration before second respondent. Second respondent will consider A5 on merits, pass appropriate orders thereon within three months from today and communicate the same to applicant.

2. With the aforesaid direction, we dispose of the application. No costs.

Dated the 29th day of May, 1995.


P.V. VENKATAKRISHNAN

ADMINISTRATIVE MEMBER


CHETTUR SANKARAN NAIR(J)
VICE CHAIRMAN